

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8095 of 2021

Nitesh Kumar Jaiswal @ Shivam Raj @ Ritesh Kumar.**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Md. Abdul Wahab, Advocate
For the State : Mr. Tapas Roy, A.P.P.

02/6-9-2021 Heard the parties.

So far as defect no. defect no. 5 (e) is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the rest defects are concerned, the same are ignored.

The petitioner is an accused in connection with Ghaghra P.S. Case No. 106 of 2020.

Several miscreants had entered into the wine shop of the informant and had looted cash of Rs.23,500/- and liquor worth Rs.6000/-.

Specific allegation seems to be against Kuldeep Jaiswal and Anand Oraon. Although the petitioner has got two criminal antecedents but regard being had to the generality of allegations levelled against the petitioner and the fact that the petitioner is in custody since 1.3.2021, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned SDJM, Gumla in connection with Ghaghra P.S. Case No. 106 of 2020.

(Rongon Mukhopadhyay, J)

Rakesh/-